

27

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 04.07.2018.

PRESENT: 1.Hon'ble member (J) Shri Rajeswara Rao vittanala,  
2.Hon'ble member (T) Dr. Ashok Kumar Mishra

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No.66/ BB/ 2017	For hearing on IA 129/17, IA 164/17 & IA 188/17	Sec 7 of I&B code	Axis Bank Ltd	Cyril Amarchand Mangaldas	Lotus Shopping Centres Pvt. Ltd.	Thiru&Thiru, Advocates

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1 ANIMESH BISHT  
SHARAN A. KUKREJA  
FOR CYRIL AMARCHAND

**ORDER**

APPLICANT/  
PETITIONER



1. Heard Shri Animesh Bisht Sharan A.Kukreja, learned counsel for the Petitioner. None appears for the Corporate Debtor and the impleading Applicants.

2. Shri Animesh Bisht Sharan A.Kukreja, learned counsel for the Petitioner submit that this case is pending for admission right from April, 2018, and it is being adjourned from time to time on various grounds. The Petitioners (Axis Bank) has preferred an Appeal before the Hon'ble NCLAT in CA [AT] (Insolvency No.246/2018 by questioning the order of this Tribunal dated 25.04.2018 passed in I.A.No.159/17. The Hon'ble NCLAT by an order dated 25.05.2018 directed this Tribunal to go through the application filed under Section, and should consider whether the application is complete or not and may pass appropriate order, while keeping the impugned order stayed in the meanwhile. Therefore, The learned counsel urged the Tribunal to decide admission of the main Company Petition as per merits.

3. The case was earlier listed on 14.06.2018. The learned counsel for the impleading applicant request time on the ground that they could not file application to vacate stay, as there is vacation in Hon'ble NCLAT, therefore the case is posted today.

4. Today none appears for the impleading applicant and for the respondents. It is stated that the Appeal stand posted to 10.07.2018. In order to give one more opportunity to the respondents, case is directed to be posted on 19.07.2018.

  
Member(T)

  
Member(J)